



The Jharkhand Seva Dene ki Guarantee (Sanshodhan) Act, 2020

Act 10 of 2020

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विधि (विधान) विभाग

अधिसूचना

17 दिसम्बर, 2020

संख्या-एन0जी0-03/2020-390/लेज0-- झारखंड विधान मंडल द्वारा यथा पारित और माननीय राज्यपाल द्वारा दिनांक-11/12/2020 को अनुमत झारखण्ड राज्य सेवा देने की गारंटी (संसोधन) अधिनियम, 2020 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारत का संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा।

Jharkhand Rajya Seva Dene Ki Guarantee (Sanshodhan) Act, 2020
(Jharkhand Act 10, 2020)
PRELIMINARY

1. Short, Title, Extent and Commencement
2. Jharkhand Rajya Seva Dene Ki Guarantee (Sanshodhan) Adhinyam, 2011 to amend any complaint/allegation is to be acted upon expeditiously on examination, the concerned administrative department, as it deems fit, may examine the said complaint/allegation.

An Act to Amend the Jharkhand Rajya Seva Dene Ki Guarantee Adhinyam, 2011

In the 71st year of the Republic of India, this be enacted by the Jharkhand State Legislature (Assembly), in the following way :-

1. Short title, extent and commencement.
 - (1) This Act shall be called "Jharkhand Rajya Seva Dene Ki Guarantee (Sanshodhan) Adhinyam, 2020."
 - (2) It shall extend to the whole of the State.
 - (3) This Act shall come into force with immediate effect.
2. After Section-11 of the Jharkhand Rajya Seva Dene Ki Guarantee Adhinyam, 2011, the following proviso shall be inserted as follows:-

"Provided that if it appears sufficient to the administrative department that any complaint/allegation is to be acted upon expeditiously on examination, the concerned administrative department, as it deems fit, may examine the said complaint/allegation. After the examination or during the review of pending cases at departmental level, if it is found that the designated officer or the first appellate officer has failed to discharge the duties assigned under this Act without any substantial and justifiable reasons, the administrative department may take disciplinary action against him/her as per the Service Rules applicable upon him/her."

झारखंड राज्यपाल के आदेश से,

संजय प्रसाद,
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची।